

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 276 of 2016 &
IA No. 568 of 2016**

Dated: 10th November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr.I.J.Kapoor, Technical Member**

In the matter of:-

**NSL Sugars Ltd. & Anr. Appellant (s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

ORDER

Issue notice on the Appeal as well as on the I.A. No. 568 of 2016 (Appl. for stay) to the Respondents returnable on 24.11.2016. Dasti, in addition, is permitted.

We are informed by Mr. M.G. Ramachandran, learned counsel appearing for the Appellant that the State Commission vide its Order, dated 07.10.2016, has stayed the impugned order in Review Petition being R.P. No. 8 of 2016 filed by Hare Krishna Metalics Private Limited. Learned counsel states that in view of this development recovery ordered by the State Commission be stayed.

Having perused the Order, dated 07.10.2016, passed by the State Commission in R.P. No. 8 of 2016, without expressing any opinion on the merits of the case and without prejudice to the rights and contentions of the respondents, we stay the impugned order till 24.11.2016.

List the matter on 24.11.2016.

(I.J.Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson